

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 140/GT/2026

Date: 8th June 2026

To

General Manager (Commercial)
NHPC Office Complex, Sector-33,
Faridabad (Haryana) - 121 003

Subject: Petition for truing up of 2019-24 tariff and for determination of 2024-29 tariff in respect of Teesta Low Dam-III Power Station.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **15.6.2026**:

2019-24 period

Additional Capital Expenditure (ACE):

- a) *With regards to ACE under 25(1) and 26(1), specific sub-regulation for the claim is to be provided along with the technical justification and documentary evidence.*
- b) *In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of 2019 Tariff Regulations for the tariff period 2019-24, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- c) *For items claimed under Regulation 26(1)(d) of 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure item.*
- d) *Reasons with supporting documents for claiming higher expenditure than what was allowed by the Commission in the Order 320/GT/2018.*
- e) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.*

Arbitration/Award Cases:

- f) *With respect to the amount claimed under Arbitration, submit the relevant supporting documents along with detailed computation including the principal amount and interest.*

Interest on Loan:

- g) *Submit supporting documents (Bank letter/Certificate/loan agreement, etc.) for the interest rates applied for computation of Weighted Average Rate of Interest (WAROI)*

in Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).

Operation and Maintenance:

- h) Breakup of O&M expenditure and impact claimed as per the details below with proper linkage in the provided MS Excel sheet:
 - (i) Provide detailed basis of calculation for the claim of impact of GST with detailed information for the period 2017-18 and 2018-19 for considering the impact of GST.

Security Charges:

- i) Detailed breakup of the security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, and security assessments made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.

Capital Spares:

- j) Year-wise and item-wise details of actual Capital Spares consumed individually costing above Rs. 1 lakh as per the third proviso of Regulation 35(1)(6) of the 2019 Tariff Regulations.

Forms:

- k) Submit the Form-9C (Statement showing reconciliation of ACE claimed with the capital additions as per books) and Form-16 (Statement of Liability Flow) duly certified by the Auditor with a valid UDIN Number.
- l) Provide Form 9C certified by the Auditor giving net ACE claimed in on accrual basis and on cash basis for each year of the 2019-24 control period.
- m) Submit the Form-9A for with summary of ACE claimed in 2019-24 period

2024-29 period

Additional Capital Expenditure (ACE):

- n) Petitioner has claimed multiple ACE items under more than one Regulation. Kindly submit one relevant Regulation for each ACE item under the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.
- o) In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of 2024 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.
- p) For items claimed under Regulation 26(1)(d) of 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure item.
- q) Provide technical justification and cost benefit analysis for the Additional Capital Expenditure items claimed under Regulation 26(1)(i) of 2024 Tariff Regulations.
- r) For all ACE items claimed under various clauses of Regulations 25(2), submit the estimated decapitalisation during the year and cumulative depreciation till date as required in Form-I.

Arbitration/Award Cases:

- s) With respect to the amount claimed under Arbitration, submit the relevant supporting documents along with detailed computation including the principal amount and interest.

Insurance and Security Charges:

- t) The assessment of the security requirement and estimated expenses as per second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

- u) *Provide basis for assessment of estimated insurance expense for the period along with detailed justification according to first proviso of Regulation 36(2)(c) of the 2024 Tariff Regulations.*
2. The Respondents shall file their replies by **19.6.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **23.6.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing in due course, for which separate notice will be issued to the parties.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties